

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT - II**

**COMPANY SCHEME PETITION NO. CP(CAA) NO. 233 OF 2023
IN
COMPANY SCHEME APPLICATION CA (CAA) NO.79 OF 2023**

In the matter of the Companies Act, 2013;
AND

In the matter of Sections 230 to 232 and other
applicable provisions of the Companies Act,
2013

AND

In the matter of Scheme of Merger of Krishna
Bleaching and Dyeing Private Limited (“First
Applicant Company” or “Transferor
Company”) and Krishna Processors &
Industries Private Limited (“Second
Applicant Company” or “Transferee
Company”) and their respective Shareholders

Krishna Bleaching and Dyeing)	
Private Limited having its registered)	
office at 312, Kalbadevi Road, 2 nd)	
floor,)	
Mumbai- 400002) First Petitioner
CIN U17120MH1981PTC023850)	Company/Transferor
		Company

AND

Krishna Processors & Industries)
Private Limited having its registered)
office at)
312, Kalbadevi Road, 2nd floor,)
Mumbai-400002) Second Petitioner
CIN U17121MH2007PTC173343) Company/
Transferee Company

Order delivered on :- 15.09.2023

Coram:

Anil Raj Chellan

Member (Technical)

Kuldip Kumar Kareer

Member (Judicial)

Appearances (via videoconferencing):

For the Petitioner: Mr. Hemant Sethi i/b Hemant Sethi & Co., Advocates

ORDER

Per :- Anil Raj Chellan, Member Technical

1. The Court is convened by physical hearing.
2. The Company Scheme Petition is admitted and is returnable by 26.10.2023.

3. The Petitioner shall publish the notice at least 10 days before the next date of hearing in two local newspapers viz. '*Business Standard*' in English and translation thereof in '*Navshakti*' in Marathi, both having circulation in Maharashtra as per rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
4. In the meanwhile, the ROC, RD and OL shall file their report if not filed already, before the next date of hearing.

Sd/-

ANIL RAJ CHELLAN
MEMBER (TECHNICAL)

Sd/-

KULDIP KUMAR KAREER
MEMBER (JUDICIAL)